

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 180 of 2012 & IA No. 319 of 2012
&
Appeal No. 181 of 2012 & IA Nos.317,320 of 2012 &
IA No. 4 of 2013

Dated: 22nd July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

180 of 2012 & IA No. 319 of 2012

In the matter of :

Shell India Markets Pvt. Ltd. Appellant(s)
Versus
 Indian Oil Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Jay Savla
Mr. Prabhat Chaurasia

Counsel for the Respondent(s) : Mr. Rajat Navet for R.1 to 3
 Ms. Aparna Vohra for PNGRB
 Mr. Gaurav Mitra
 Mr. Somi Ram Sharma
 Mr. Vishnu Sharma
 Mr. Adarsh Rai for RIL

Appeal No. 181 of 2012 & IA Nos.317,320 of 2012 &
IA No. 4 of 2013

In the matter of :

Reliance Industries Ltd. & Ors. Appellant(s)
Versus
 Indian Oil Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Gaurav Mitra
Mr. Somi Ram Sharma
Mr. Vishnu Sharma
Mr. Adarsh Rai

Counsel for the Respondent(s) : Mr. Rajat Navet for R.1 to 3

Ms. Aparna Vohra for PNGRB

Mr. Jay Savla
Mr. Chaurasia for R.7

ORDER

We have heard learned counsel for the appellant and learned counsel for Respondent Nos. 1 to 3. Counsel for Respondent No.6 in Appeal no. 181 of 2012 is not here due to some personal difficulty. We would like to know from the Union of India as to whether dismantling of A.P.M. notified by the Government of India vide notification dated 21.11.1997; 08.03.2002; 15.03.2002 and 28.03.2002 will be adhered by Union of India. Counsel for the Union of India can make necessary statement on the next date of hearing.

List the matter on **02.09.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/jp

(Justice Ranjana P. Desai)
Chairperson